

**COMMITTEE ON PAPERS LAID ON THE TABLE  
(2023-24)**

**SEVENTEENTH LOK SABHA**

**160**

**ONE HUNDRED SIXTEETH REPORT**

**[Delay in laying the Annual Reports and Audited Accounts of the Textiles Committee,  
Mumbai under the administrative control of the Ministry of Textiles]**

**(Presented to Lok Sabha on 20.12.2023)**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**December 2023/Agrahayana 1945 (Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**

**LOK SABHA**

**(2023-24)**

**Shri Girish Chandra - Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y
14. Shri Ashok Kumar Yadav
15. Vacant

**SECRETARIAT**

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

## INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2023-24), having been authorized by the Committee to present this Report on their behalf, present this 160<sup>th</sup> Report in respect of the delay in laying the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai under the administrative control of the Ministry of Textiles.

2. In terms of the recommendations contained in the First and Second Reports (5<sup>th</sup> Lok Sabha) of the Committee, presented to the House on 8<sup>th</sup> March and 12<sup>th</sup> May, 1976, respectively and the Second Report (6<sup>th</sup> Lok Sabha) of the Committee presented to the House on 22<sup>nd</sup> December, 1977, the Annual Reports and Audited Accounts of all the Statutory/Autonomous bodies/ Institutes/ Companies/ Public Undertakings/Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e. by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the Textiles Committee, Mumbai for the years 2016-17 to 2020-21 were laid on the Table of House with continuous delays and the documents for the year 2021-22\* have not yet been laid. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai and took oral evidence of the representatives of the Ministry of Textile at their sitting held on 23<sup>rd</sup> March, 2023.

4. The Committee considered and adopted the Report at their sitting held on 13.12.2023.

5. The Committee wish to express their thanks to the representatives of the Ministry of Textiles, Government of India and the Textiles Committee, Mumbai for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**13 December, 2023**

**22 Agrahayana, 1945(Saka)**

**Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha**

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\*The requisite documents for the years 2021-22 have been laid on 06.12.2023

## Report

### Committee on Papers Laid on the Table

#### **Delay in laying the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai under the administrative control of the Ministry of Textiles**

The Parliament in its 14th year of the Republic enacted the Textiles Committee Act, 1963 (41 of 1963), which received the President's assent on 3rd December, 1963 and was published in the Gazette of India on 4<sup>th</sup> December, 1963. The Textiles Committee, as an organization, started functioning from 22nd August, 1964 and by virtue of Section 3 of the Act, the Textiles Committee is a Statutory Body with perpetual succession which is under the administrative control of the Ministry of Textiles, Government of India.

The Textiles Committee functions with a mandate inter-alia to ensure the quality of textiles, textile machinery and the matters connected therewith as envisaged in the Act of the Textiles Committee.

The Textiles Committee has now emerged as one stop platform towards the Textiles sector activities viz. Export Promotion and Quality Assurance, Laboratory, Market Research, Total Quality Management, Cluster Development, Handloom Mark, Assessment and Rating of Ginning and Pressing factories, etc., along with recent past new projects assigned to the Textiles Committee

2. The Committee sought the information from the Ministry to state the Act, Rule, Regulation under which requisite documents of the Textiles Committee, Mumbai are being laid on the Table of the House. The Ministry of Textiles, in its written reply, submitted as under:

*“Under Rule 24 (6) of the Textiles Committee Rules, 1965 and Section 13 of the Textiles Committee Act, 1963, the Annual Accounts has to be placed before the Main Committee (Textiles Committee Governing Board) for its approval where-after accounts are preferred to the CAG for Audit and the Audited Accounts are then amalgamated with the Annual Report for that year and laid on the Table of the House.”*

3. The Committee asked the Ministry to state the provision and time-line for laying of Annual Reports and Audited Accounts of Textiles Committee, Mumbai on the Table of the House. The Ministry of Textiles, in its written reply, submitted as under :-

“After the closure of financial year viz. 31<sup>st</sup> March of every year, the Annual Accounts has to be placed before the Main Committee (Textiles Committee Governing Board) for its approval on or before 31<sup>st</sup> July of every year where-after accounts are preferred to the C&AG for Audit and the Audited Accounts are then amalgamated with the Annual Report for that year and laid on the Table of the House before closing year of the Calendar year viz. 31<sup>st</sup> December of every year.”

4. With regard to the question of the pattern of funding to the Textiles Committee, Mumbai by the Ministry of Textiles, Government of India by way of paid capital, grants-in-aid, loan subsidy etc, the Ministry in its written reply has submitted that the Textiles Committee, Mumbai receives year-wise Grant-in-aid by the Ministry of Textiles. A Statement showing the funds received by the Textiles Committee, Mumbai during the last 10 years is given at **Annexure-I**.

5. As per recommendations of the Committee on Papers Laid on the Table contained in their First Report and Second Report of 5<sup>th</sup> Lok Sabha and also in the Second Report of 6<sup>th</sup> Lok Sabha presented to the House on 08<sup>th</sup> March, 1976, 12<sup>th</sup> May, 1976 and 22<sup>nd</sup> December, 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai which were laid before the Parliament (Lok Sabha) by the Ministry of Textiles. The examination of these papers revealed that the requisite documents of Textiles Committee, Mumbai for the years 2016-17 to 2020-21 were laid with repeated delays ranging from 14 to 35 months . The Annual Reports and Audited Accounts of the 2021-22\* had not been laid yet. The Statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the Textiles Committee, Mumbai alongwith the extent of delay is appended as **Annexure-II**.

7. After examining the reply of the Ministry, the Committee desired to know the reasons for delay in laying of the Annual Reports and Audited Accounts of Textiles Committee, Mumbai for the years 2016-17 to 2020-2021. The Ministry of Textiles in its written reply submitted the reasons for delay in laying of documents of Textiles Committee, Mumbai and the same is appended as **Annexure-III**.

8. The Committee enquired from the Ministry about the usual time line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/Institute at each stage during the last ten years (i.e. upto 2021-2022). In reply, the Ministry of Textiles submitted detailed information and the same is appended as **Annexure-IV**.

9. The Committee desired to know whether the Ministry and the Textiles Committee (TC), Mumbai identified the stages in which delays had occurred during all these years and, if so, how did the Ministry propose to curtail the same. The Ministry replied as under:-

““Due to continued preoccupation of the then Chairman of the Textiles Committee Board (Industrialist), the Textiles Committee was not in a position to convene Textiles Committee Board meeting wherein, the Annual Accounts is to be approved.”

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\*The requisite documents for the years 2021-22 have been laid on 06.12.2023

The Ministry of Textiles, Government of India took a decision to nominate Secretary (Textiles), Government of India bureaucrat as the Chairman of the Textiles Committee instead of Industry led chairman. With this, the Textiles Committee was able to clear the pending Annual Accounts of 4 years sequentially as per laid down Accounting principles within a span of 18 months (23.04.2021 to 19.10.2022)”

10. The Committee further desired to know as to whether the Ministry/Textiles Committee, Mumbai had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the Textiles Committee, Mumbai. The Ministry in its written reply submitted as under:-

“The Ministry of Textiles takes follow up with the Textiles Committee through Official correspondence and seek the status of pending Annual Accounts from time to time.

At present, the Textiles Committee has arrear in certification of Annual Accounts to be audited for 1 year viz. 2021-2022.”

11. The Committee asked the Ministry/Textiles Committee, Mumbai whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents, etc. The Ministry in its written reply submitted as under:-

“The Textiles Committee had faced the constraints to convene the Board Meeting due to the pre-occupation of then Chairman (Industrialist) in the past as empathized in **Annexure-I** for convening the Textiles Committee Board meeting followed by approval of Annual Accounts of the Textiles Committee which were ready in all aspects.”

12. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in its written reply submitted as under :-

“The Textiles Committee is using the application software (licensed) of MS Excel and have implemented e-Invoicing through tally software (licensed) w.e.f. 01.04.2022 which helps in compilation of Accounts.”

13. The Committee further enquired from the Ministry whether the Textiles Committee, Mumbai had any internal auditing mechanism to ensure timely compilation of Annual



Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in its written reply submitted as under :-

“The Textiles Committee has made check points at various level to ensure timely compilation of Annual Accounts and transaction audit are also conducted by the C&AG so as to minimize the audit queries at the time of mandatory Annual Audit”

14. The Committee also desired to know from the Ministry whether there is any internal mechanism in the Ministry to monitor the progress of work to ensure timely laying of the documents of the Textiles Committee, Mumbai. The Ministry in its written reply submitted: -

“The Ministry of Textiles takes follow up with the Textiles Committee through Official correspondence and seek the status of pending Annual Accounts from time to time. At present, the Textiles Committee has arrear in certification of Annual Accounts to be audited for 1 year viz. 2021-2022.”

15. The Ministry were asked about the remedial measures taken by the Ministry and the Textiles Committee, Mumbai to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in its written reply stated:

“The remedial measures undertaken to curb the delay and ensure timely laying of the documents before parliament are as under:

- i) Nominated Secretary, Textiles, Ministry of Textiles, Government of India as the Chairman of the Textiles Committee Board.
- ii) Convening of the Textiles Committee Board meeting through virtual mode/ circulation to get the approval of the Annual Accounts.
- iii) Use of licensed application software like MS excel, tally etc for early compilation of Annual Accounts”

16. The Committee asked the Ministry about the latest position regarding finalization of the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai for the year 2021-2022. The Ministry in its written reply submitted as under :-

“At present, the transaction audit for the year 2021-22 is being carried out by the C&AG w.e.f. 13.03.2023 onwards and thereafter, the Annual Accounts for the year 2021-22 shall be placed before the Textiles Committee Board in its ensuing meeting for its approval followed by C&AG Audit.

The Textiles Committee has arrear in certification of Annual Accounts to be audited for 1 year viz. 2021-2022 and the Textiles Committee would be in position to clear the same by this monsoon session of the year 2023.”

17. The Committee took oral evidence of the representatives of the Ministry of Textiles and the Textiles Committee, Mumbai on 23<sup>rd</sup> March, 2023 to further examine the reasons of delay in laying/not laying Annual Reports and Audited Accounts of Textiles Committee, Mumbai, for the years 2011-2012 to 2021-2022. During the deliberations the representatives of the Ministry of Textiles and the Textiles Committee, Mumbai apprised the Committee as under:-

“.....क्योंकि वर्ष 2016-17 से वर्ष 2020 तक कोई अध्यक्ष नहीं थे तो हमारे एकाउंट्स फाइनलाइज नहीं हो पाए थे। वर्ष 2020 में थोड़ी तकलीफों के बावजूद हम लोगों ने वर्ष 2020 से लास्ट ईयर तक के बीच में सभी एकाउंट्स को सीएजी की ऑडिट के साथ फाइन लाइज कर लिया है। वर्ष 2021-22 का ऑडिट चल रहा है। हम टारगेट कर रहे हैं कि उसे मानसून सत्र में रख देंगे। हमने वर्ष 2022-23 भी कम्प्लीट कर लिया है। वह विंटर सेशन में आना चाहिए। उस हिसाब से अब हम पूरा करंट आ गए हैं, जिसके लिए हम सचिव महोदय के बहुत आभारी हैं। हम लोगों ने बहुत सारे कंकरंटली एकाउंट्स किए हैं। हमें सीएजी ऑफिस ने इसमें काफी सहायता की है। उन्होंने टीम को भेज कर टाइमली ऑडिट करवाकर, आपके पास टाइम के हिसाब से प्रस्तुत किया ।

क्योंकि सीक्वेंसली करना होता है। अगर हम एकाउंट्स बना भी ले, तो जब तक उसका ऑडिट और पूरी रिपोर्ट फाइनल नहीं हो जाती, तब तक आपके सामने उसे रखा नहीं जा सकता है। हम आपको आश्वासन देते हैं कि इस साल सब चीजें पूरी की पूरी करंट हो जाएंगी। जो पेंडिंग था, उसके लिए हम माफी चाहते हैं।

## Observations/Recommendations

18. After going through the information submitted, the Committee are constrained to note that the Ministry of Textiles and the Textiles Committee, Mumbai have not adhered to the time frame stipulated in the recommendations of the Committee on Papers Laid on the Table contained in paras 1.16 and 3.5 of their First Report, paras 4.16 and 4.18 of Second Report (5<sup>th</sup> Lok Sabha) and Paras 1.12 and 2.6 to 3.8 of Second Report (6<sup>th</sup> Lok Sabha) presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977, respectively. These reports emphatically stated that the Annual Reports and Audited Accounts should be laid on the Table of the House within nine months from the closure of the accounting year. The documents of the Textiles Committee, Mumbai for years 2011-12 to 2020-21 were laid with delays ranging from more than 02 to 35 months. The Committee also note that the documents for the year 2021-22\* which were required to be laid on the Table of the House within 9 months from the closure of the respective financial year have yet not been laid on the Table of the House.

19. The Committee note that delay in holding Textile Committee Governing Board meeting was due to pre-occupation of the Chairman of the Board, who was an industrialist. The process of reconstitution of Textiles Committee Board also caused further delay in submission of the Annual Accounts to the Auditors. The Committee note that the Textiles Committee took 04 months to 12½ months in the compilation of Annual Accounts for the years 2017-18 to 2020-21.

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\*The requisite documents for the years 2021-22 have been laid on 06.12.2023

The Committee are discontented with this approach of the Ministry/Textiles Committee, Mumbai and desire that the Textile Committee Board's meeting should be convened timely either through virtual mode or through circulation of documents to avoid delay in getting approval of the same, so that the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai are laid within the stipulated time. The Committee also desire that the Ministry should lay the pending requisite documents for the years 2021-2022\* without any further delay and ensure timely laying of the requisite documents in future.

20. The Committee further note that recently, the Ministry had prepared a time schedule indicating timeline for each of the process involved in finalization of Accounts till submission of the Annual Report and Audit accounts to Ministry/Department. The Committee recommend that the Ministry should ensure that the time schedule is duly adhered to avoid delay in laying the Annual Report and Audited Accounts in future.

New Delhi  
13 December, 2023  
22 Agrahayana, 1945 (Saka)

Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha

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\*The requisite documents for the years 2021-22 have been laid on 06.12.2023

**ANNEXURE-I**

**The year wise Grant-in-aid released by the Ministry of Textiles, Government of India during the last ten financial year is as under:**

**In Lakhs**

2012-2013	2013-2014	2014-2015	2015-2016	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022
2405	1600	1600	1600	2000	2694	4040	7980	6555	2500

**Statement showing dates of laying of the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai**

<b>Years</b>	<b>Due date</b>	<b>Date of laying of Annual Reports and Audited Accounts</b>	<b>Extent of delay</b>
2016-2017	31.12.2017	09.08.2019	19 months
2017-2018	31.12.2018	15.12.2021	35 months
2018-2019	31.12.2019	06.04.2022	27 months
2019-2020	31.12.2020	14.12.2022	23 months
2020-2021	31.12.2021	15.03.2023	14 months
2021-2022	31.12.2022	Not laid*	

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\*The requisite documents for the years 2021-22 have been laid on 06.12.2023

**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 23<sup>RD</sup> March, 2023**

The Committee sat on Thursday, 23<sup>rd</sup> March, 2023 from 15:00 hours to 17:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

***Present***

Shri Girish Chandra - ***Chairperson***

***Members  
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Shri Jamyang Tsering Namgyal
5. Shri Ashok Kumar Yadav

***Secretariat***

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, a PPT regarding Digital Sansad was presented by the Officers of the Software Unit highlighting online facilities for the Members of the Parliament and for their information about the details of business transacted and their participation in the House.

3. Thereafter, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of the 4 original and 8 Action-taken draft Reports and oral evidence of the representatives of the Ministries (i) Skill Development and Entrepreneurship; (ii) Health and Family Welfare; (iii) Textile; and (iv) Commerce and Industry.

4. The Chairperson briefed the members about the recommendations made in the Reports of the Committee.

5. Thereafter, the Committee took up the following 4 draft Reports and 8 Action-taken draft Reports for consideration and adoption:-

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6. The Committee, then called in the representatives of the Ministries for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the National Council of Vocational Educational and Training (Ministry of Skill Development Entrepreneurship), Rashtriya Arogya Nidhi (Ministry of Health and Family Welfare), Textile Committee (Ministry of Textile) and Government e-Marketplace (Ministry of Commerce and Industry).

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**I- Representatives of the Ministry of Textiles and the Textiles Committee, Mumbai**

1. Shri Ajay Gupta - Joint Secretary
2. Shri Gaurav Kumar - Economic Advisor
3. Smt. Roop Rashi - Textile Commissioner, Textile Committee
4. Shri S.P. Verma - Secretary, Textile Committee

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7. The Committee desired to know the reasons of delay for laying the Annual Reports and Audited Accounts of National Skill Development Agency (NSDA) now National Council of Vocational Education Training (NCVET), Rashtriya Arogya Nidhi, Textile Committee and Government e-Marketplace.

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9. As far as Textile Committee is concerned, the representatives of the Ministry and Textile Committee regretted for the delay occurred in laying of Annual Reports and Audited Accounts of Textile Committee and assured the Committee that they would evolve a mechanism/standard operating procedure to avoid the delay in future.

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*The witnesses then withdrew.*

The Committee then adjourned.



APPENDIX-III

**Reason for delay in laying of Annual Report for the financial year 2016-17 onwards to 2021-2022**

Date	Context	Remarks
<b>In exercise of the power conferred in the Rule No. 3 of TC, Rule, 1965, the MoT, Government of India appoints the Textiles Committee Board member among 29 members who are experts in various field of Textiles Trade and Export Promotion Councils including 4 Ex- officio member pertaining to MoT / TC for the period 2 years.</b>		
22.03.2017	Re-constitution of the TC's Board under the Chairmanship of <b>Shri Gautam Singhania, Managing Director, Raymod (Industrialist)</b> .	<ul style="list-style-type: none"><li>• 16 members (1 Chairman, 4 Ex-Officio Members; 11 members from the field of Textiles Trade and export promotion councils) for a period of 2 year from <b>22.03.2017 to 21.03.2019</b>.</li><li>• Earnest efforts were made to seek Chairman's appointment for conveying <b>120<sup>th</sup> TC Board meeting</b>. However, the same could not be taken placed due to Chairman's preoccupation.</li></ul>
08.01.2018	Textiles Committee <b>120<sup>th</sup> meeting held on 08.01.2018</b> under the chairmanship of the Ms. Kavita Gupta, Vice Chairperson who chaired the meeting <b>due to continued preoccupation of the incumbent Chairman viz Shri Gautam Singhania</b> .	<ul style="list-style-type: none"><li>• Since, the meeting was held in the intervening period i.e. <b>January, 2018 which was before March, 2018</b>, the annual accounts for the year 2017-18 could not be placed before the TC Board for its approval.</li></ul>
April, 2018 to 21.03.2019	During the period, due to continued preoccupation of the Chairman, the TC was not in a position to convey TC Board meeting.	<ul style="list-style-type: none"><li>• TC informed MoT vide letter dated <b>14.01.2019</b> that it would be in a position to forward the requisite document as soon as they are cleared by the Board of Textiles Committee as and when it is convened.</li><li>• Meanwhile, the TC also made a proposal to MoT vide letter dated <b>12.02.2019</b> for reconstitution of the TC Board before the <b>expiry of term i.e. 21.03.2019</b>.</li></ul>
22.03.2019 to 05.03.2020	TC made several correspondences with the MoT in connection with the reconstitution of the Textiles Committee Board.	<ul style="list-style-type: none"><li>• Information sought by the MoT was provided by the TC from time to time for reconstitution of Textiles Committee Board at the earliest.</li></ul>

Date	Context	Remarks
06.03.2020 to 31.12.2020	The MoT, Government of India took a decision to nominate <b>Secretary (Textiles)</b> , Government of India <b>Sh Ravi Capoor, IAS</b> as the Chairman of the Textiles Committee <b>instead of Industry led chairman.</b>	<ul style="list-style-type: none"> <li>• 15 members (<b>1 Chairman, 4 Ex-Officio Members; 10 members from the field of Textiles Trade and export promotion councils</b>) for a period of 2 year from <b>06.03.2020 to 05.03.2022.</b></li> <li>• Due to COVID-19 pandemic, national lockdowns were imposed which resulted into disruption of normal working in most Government offices in addition to the other pressing matters relating to handling the COVID Pandemic and ensuring adequate supply of PPE to the entire country, the entire Ministry including Chairman and Secretary(Textiles) and the TC were busy in COVID related matters. despite earnest desire of the TC, the Governing Board meeting could not be held under the Chairmanship of Sh Ravi Capoor during his chairmanship until his superannuation i.e.<b>31.12.2020.</b></li> </ul>
05.02.2021 to 30.05.2021	MoT nominated the new incumbent <b>Secretary (Textiles) Sh Upendra Prasad Singh</b> as the Chairman of the Textiles Committee w.e. <b>05.02.2021.</b>	<ul style="list-style-type: none"> <li>• Immediately, thereafter, the 121<sup>st</sup> Board Meeting was convened on the <b>23<sup>rd</sup> April, 2021 through virtual mode</b> where the Annual Accounts for the year 2017-18 which were ready long ago, were passed by the Board and to expedite the matter pertaining for Annual report for the year <b>2018-19</b> approval was also sought to get approval of Annual Accounts for 2018-19 from the TC Board through circulation after the receipt of final Audit report for the year 2017-18. <b>Since, 2 years Annual Accounts cannot be clubbed as per laid down Accounting Rules.</b></li> </ul>
31.05.2021	121 <sup>st</sup> Main Committee minutes was received from MoT	<ul style="list-style-type: none"> <li>• Immediately on next day itself, the TC vide</li> </ul>

Date	Context	Remarks
to 09.06.2021	through email on <b>31.05.2021</b> .	<p>email dated <b>01.06.2021</b> referred to CAG, Delhi for Auditing plan of Annual Account Audit F.Y. 2017-18. In response, CAG informed by email dtd.03.06.2021 to TC for online audit due to COVID pandemic situation. However, TC requested to send Mumbai CAG unit as the documents were voluminous in nature.</p> <ul style="list-style-type: none"> <li>• CAG, Delhi vide email dtd. 09.06.2021 informed TC that audit shall start from 10.06.2021 online and also ask some data to provide them.</li> </ul>
10.06.2021 To 02.08.2021	During the period <b>10.06.2021 to 29.07.2021</b> , the Audit sought various information and the same were provided by the TC from time to time through online mode.	<ul style="list-style-type: none"> <li>• Requisition from Audit and reply for the same given by the TC covered a period from <b>10.06.2021 to 29.07.2021 (more than 1.5 months)</b>.</li> <li>• Draft Separate Audit Report (SAR) was provided by CAG on <b>29.07.2021</b> for which the reply was given on <b>02.08.2021</b>.</li> <li>• After seeking many details / information from time to time also caused in getting final audit report.</li> </ul>
03.08.2021 to 11.11.2021	After earnest efforts, finally, the CAG conveyed the <b>Final Audit Report dated 22.10.2021</b> for the year <b>2017-18</b> which was received by TC on <b>27.10.2021</b>	<ul style="list-style-type: none"> <li>• On receipt the Audit report, the same was incorporated in the Annual Report for the year <b>2017-18</b> and forwarded to the Ministry of Textiles on <b>25.11.2021</b>.</li> </ul>
12.11.2021 to 02.03.2022	Annual Accounts for the year 2018-19	<ul style="list-style-type: none"> <li>• Thereafter TC circulated Annual Accounts for the year <b>2018-19</b> vide email dated <b>11.11.2021</b> for its approval based on the resolution in the <b>121<sup>st</sup> Board meeting</b> held virtually on <b>23<sup>rd</sup> April, 2021</b>.</li> <li>• The Annual Accounts for the year 2018-19 was got approved by the Textiles Committee Board through Circulation on <b>02.12.2021</b> and was</li> </ul>

Date	Context	Remarks
		<p>preferred to C&amp;AG for Audit.</p> <ul style="list-style-type: none"> <li>The Final Separate Audit Report (SAR) was received from the CA&amp;G on <b>02.03.2022</b> which has been amalgamated with the Annual Report for the year 2018-19 and requisite numbers of copies was forwarded to the Ministry of Textiles on <b>16.03.2022</b> for laying on the table of both Houses in the Budget Session.</li> </ul>
<p>03.03.2022 to 18.10.2022</p>	<p>Annual Accounts for the year 2019-20</p>	<ul style="list-style-type: none"> <li>Immediately on receipt of Final SAR for the year 2018-19, the Annual Accounts for the year 2019-20 was placed before the Textiles Committee Board members for its approval in the <b>123<sup>rd</sup> meeting held on 03.03.2022</b> through Video Conference.</li> <li>The Final Separate Audit Report (SAR) was received from the CA&amp;G on <b>26.07.2022</b> which has been amalgamated with the Annual Report for the year 2019-20 and requisite numbers of copies was forwarded to the Ministry of Textiles on <b>01.08.2022</b> for laying on the table of both Houses in the Budget Session.</li> </ul>
<p>19.10.2022</p>	<p>Annual Accounts for the year 2020-21</p>	<ul style="list-style-type: none"> <li>Immediately on receipt of Final SAR for the year 2019-20, the Annual Accounts for the year 2020-21 was placed before the Textiles Committee Board members for its approval in the <b>124<sup>th</sup> meeting held on 19.10.2022</b> through Video Conference.</li> <li>The Final Separate Audit Report (SAR) was received from the CA&amp;G on <b>24.01.2023</b> which has been amalgamated with the Annual Report for the year 2020-21 and requisite numbers of copies was forwarded to the Ministry on <b>01.02.2023</b> of Textiles for laying on the table of</li> </ul>

Date	Context	Remarks
		both Houses in the Budget Session.
20.10.2022 to Till date	Annual Accounts for the year 2021-2022	<ul style="list-style-type: none"> <li>• To expedite the process, in the 124<sup>th</sup> Textiles Committee Board meeting, approval has been accorded to take up the Annual Accounts the Textiles Committee for the year 2021-22 by <b>circulation / Video Conference (to save time)</b> on finalization of Audit of 2020-21 Accounts and receipt of CA&amp;G final Audit report.</li> <li>• The Annual Accounts for the year 2021-22 are being prepared and will be placed before the Textiles Committee and on its approval, the same shall be preferred to CA&amp;G for Audit followed by other due codal formalities thereafter it would be taken up for early laying in the upcoming parliament session (monsoon session)</li> </ul>

**Appendix - IV**  
**(vide para7 of the Report)**

**Chronological sequence in respect of finalization of Audited Accounts of the Textiles Committee, Mumbai for the years 2011-12 to 2020-21**

Sub Questions	Points	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
11 (i)	Date of approach to the audit authorities	02.07.2012	21.06.2013	12.06.2014	10.07.2015	08.08.2016	09.01.2018	01.06.2021	02.12.2021	25.03.2022	10.11.2022
	Time taken after the closure of accounting year	3M & 1D	2M & 20D	2M & 11D	3M & 9D	4M & 7D	9 Days	3Y & 2M	2Y & 8M	1Y & 11M	1Y & 4M
11 (ii)	Date of appointment of statutory auditors	09.07.2012	01.07.2013	10.07.2014	04.08.2015	17.08.2016	15.01.2018	10.06.2021	14.12.2021	04.04.2022	28.11.2022
	Time taken after the approaching the audit authorities for appointment of auditors	7 Days	10 Days	28 Days	25 Days	9 Days	18 Days	10 days	13 days	10 days	19 days
11 (iii)	Date of compilation of annual accounts	04.07.2012	24.06.2013	07.05.2014	26.06.2015	30.06.2016	19.07.2017	08.08.2018	12.08.2019	26.04.2021	30.09.2022
	Time taken after the closure of the accounting year	3 Month	2 Month	1 Month	2 Month	2 Month	3 Month	4 Month	4 Month	12 Month	1Y & 5M
11(iv)	Date of submission of annual accounts to auditors	02.07.2012	21.06.2013	12.06.2014	10.07.2015	08.08.2016	09.01.2018	01.06.2021	02.12.2021	25.03.2022	10.11.2022

	Time taken after closure of respective accounting year	3M & 1D	2M & 20D	2M & 11D	3M & 9D	4M & 7D	9 Days	3Y & 2M	2Y & 8M	1Y & 11M	1Y & 7M
11(v)	The date and duration for auditing the annual accounts by statutory auditors	20.07.2012 11 Days	26.07.2013 25 Days	18.07.2014 8 Days	13.08.2015 9 Days	31.08.2016 14 Days	25.01.2018 10 Days	30.06.2021 20 Days	31.12.2021 17 Days	21.04.2022 17 Days	02.12.2022 4 Days
11(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	17.07.2012	22.07.2013	18.07.2014	12.08.2015	31.08.2016	24.01.2018	29.06.2021	04.01.2022	20.04.2022	02.12.2022
	Time taken by auditors in raising the queries during auditing/ after completion of the annual accounts to audit authorities	8 Days	21 Days	8 Days	8 Days	14 Days	9 Days	19 Days	21 Days	16 Days	4 Days
11(vii)	The date on which the replies to the audit queries were furnished to the Auditors	19.07.2012	14.08.2013	21.07.2014	13.08.2015	07.09.2016	25.01.2018	08.07.2021	14.01.2022	10.05.2022	07.12.2022
	The time taken to resolve the queries	2 days	23 days	4 days	2 days	9 days	2 days	9 days	11 days	20 days	6 days

11 (viii)	The date on which draft Audit Report was issued by Audit Authorities	28.08.2012	19.08.2013	29.08.2014	25.08.2015	15.09.2016	30.01.2018	29.07.2021	20.01.2022	24.05.2022	15.12.2022
	Time taken after auditing of the annual accounts	40 Days	5 Days	39 Days	12 Days	8 Days	5 Days	21 Days	6 Days	14 Days	8 Days
11(ix)	The date on which the final audit report received by the Institute	25.10.2012	18.10.2013	18.11.2014	29.10.2015	11.11.2016	04.04.2018	21.10.2021	02.03.2022	26.07.2022	24.01.2023
	Time taken after issue of draft report	1M & 28D	1M & 30D	2M & 20D	2M & 4D	1M & 27D	2M & 5D	2M & 23D	1M & 13D	2M & 2D	1M & 9D
11(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	3M & 16D	3M & 17D	4M & 8D	2M & 25D	2M & 25D	2M & 20D	4M & 11D	2M & 16D	3M & 22D	1M & 27D
11(xi)	Date of finalization of the annual report	31.10.2012	01.11.2013	09.12.2014	06.11.2015	30.11.2016	15.05.2018	02.11.2021	04.04.2022	18.08.2022	11.02.2023
	Time taken after the closure of the financial year, and also	6M & 30D	7M & 0D	8M & 8D	7M & 5D	7M & 29D	1Y & 1M	3Y & 7M	3Y	2Y & 4M	1Y & 10M
	Time taken after the receipts of the final	6 Days	14 Days	21 Days	8 Days	19 Days	41 Days	12 Days	33 Days	23 Days	18 Days



	audit report										
11(xii)	The date on which documents were got approved from the Competent Authority	31.10.2012	01.11.2013	09.12.2014	06.11.2015	30.11.2016	15.05.2018	02.11.2021	04.04.2022	18.08.2022	11.02.2023
	Time taken after finalization of Annual Report	7 days	6 days	5 days	9 days	6 days	8 days	10 days	12 days	14 days	16 days
	Time taken after receipt of Final Audit Report	6 Days	14 Days	21 Days	8 Days	19 Days	41 Days	12 Days	33 Days	23 Days	18 Days
11 (xiii)	The date for sending the documents were taken up for translation & printing	31.10.2012	01.11.2013	09.12.2014	06.11.2015	30.11.2016	15.05.2018	02.11.2021	04.04.2022	18.08.2022	11.02.2023
	The time taken for completing the task at each stage	13 days	20 days	26 days	17 days	25 days	49 days	22 days	45 days	37 days	34 days
11 (xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage	31.10.2012	04.11.2013	15.12.2014	27.11.2015	11.11.2016	06.07.2018	26.11.2021	16.03.2022	01.08.2022	01.02.2023
	Time taken by the Textiles Committee in sending	11 Days	3 Days	3 Days	10 Days	2 Days	1M & 21D	5M & 24D	2M & 12D	10 Days	7 Days

	the documents of the Ministry										
11 (xv)	The date of laying the documents to the House.	07.12.2012	10.02.2014	13.03.2015	11.12.2015	08.12.2016	10.08.2018	17.12.2021	22.07.2022	14.12.2022	15.03.2023
	Time taken after receipt of the documents from the Textiles Committee	1M & 6D	3M & 6D	2M & 26D	14 Days	27 Days	1M & 4D	21 Days	4M & 6D	4M & 13D	1M & 14 D

**COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)**

**Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 13.12.2023.**

The Committee sat on Wednesday, 13<sup>th</sup> December, 2023 from 1445 hours to 1540 hours in Committee Room ‘D’, Parliament House Annexe, New Delhi.

***Present***

Shri Girish Chandra - ***Chairperson***

***Members***

***(Lok Sabha)***

6. Dr. A. Chellakumar
7. Smt. Aparupa Poddar
8. Shri Devendrappa Y.
9. Shri Ashok Kumar Yadav

***Secretariat***

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of two original draft Reports, eight Action-taken Reports X X X X.

3. Thereafter, the Committee took up the following two Original and eight Action-taken Reports for consideration and adoption:-

- i. Delay in laying the Annual Reports and Audited Accounts of the Textiles Committee, Mumbai under the administrative control of the Ministry of Textiles;
- ii. X X X X;
- iii. X X X X;
- iv. X X X X;
- v. X X X X;
- vi. X X X X;

vii.	X	X	X	X;
viii.	X	X	X	X;
ix.	X	X	X	X;
x.	X	X	X	X.

The ten draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

4 – 6. XX                      XX                      XX      XX.

The Meeting then adjourned.

*(A Copy of the verbatim proceedings of the sitting is kept.)*